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ITEM NO.6

COURT NO.9

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18481/2009
(From the judgement and order dated 13/01/2009 in CP No.212/2007
in WP No.4842/2005 of The HIGH COURT OF BOMBAY AT AURANGABAD)

VIJAY DHANJI CHAUDHARY

Petitioner(s)

VERSUS

SUHAS JAYANT NATAWADKAR

Respondent(s)

(With appln(s) for directions, intervention, impleadment/
directions and office report)

Date: 19/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. Dharam Bir Raj Vohra, Adv.

For Respondent(s) Dr. Sushil Balwada, Adv.
Mr. Parmanand Pandey, Adv.
Mr. Uday B.Dube, Adv.

Advocate-on-Record Association, A.C.
Supreme Court Bar Association, A.C.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
petitioner, let the matter be listed after four weeks. Rejoinder be
filed in the meanwhile.

| (G. SUDHAKARA RAO)
| COURT MASTER

| | (SHARDA KAPOOR)
| COURT MASTER

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